## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 3115

TO BE ANSWERED ON THE 20<sup>TH</sup> AUGUST, 2025/ SRAVANA 29, 1947 (SAKA)

AMOUNT DUE FOR IAF EVACUATION OPERATIONS DURING CALAMITIES

3115. DR. JOHN BRITTAS:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government had demanded ₹132.61 crores from the Kerala Government for IAF operations providing evacuations during calamities between 2006 and 2024 including the Wayanad landslide; and
- (b) if so, whether Government will write off the same as demanded by the State?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) & (b): Humanitarian Assistance and Disaster Relief (HADR) missions are undertaken by the Indian Air Force (IAF) by utilizing the resources from its revenue budget. As per policies laid down, airlift charges are recoverable in case of HADR missions. In accordance with this, bills amounting to Rs. 132.61 crores were raised by the IAF against the Government of Kerala for HADR missions undertaken during natural calamities between 2006 to 2024 including Wayanad landslides.

As per list of items and norms of assistance from State Disaster Response Fund (SDRF) and National Disaster Response fund (NDRF) issued by the Ministry of Home Affairs, for air dropping of essential supplies and rescue by Indian Air Force, the assistance from SDRF will be as per actual cost incurred, assessed by SEC and recommended by the Central Team (in case of NDRF). The quantum of assistance will be limited to actual amount raised in the bills by the Ministry of Defense for airdropping of essential supplies and rescue operations only.

As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management including disbursal of relief assistance on ground level rests with the State Governments concerned. The Central Government provides requisite logistics and financial support to the efforts of the State Governments. The State Governments provide financial relief to the affected people in the event of 12 notified natural disasters which includes floods and landslides, from the State Disaster Response Fund (SDRF), already placed at its disposal, in accordance with approved items and norms of Government of India (GOI). However, in the event of disaster of a 'severe nature', additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

In the wake of the landslide and flash floods during July, 2024 in "Wayanad", the Inter Ministerial Central Team (IMCT) constituted by the Central Government visited the affected areas of the State from 08<sup>TH</sup> to 10<sup>TH</sup> August, 2024. Based on the report of the IMCT, the High-Level Committee (HLC) in its meeting held on 16th November, 2024 approved an amount of Rs. 153.47 crore (subject to the adjustment of 50% of balance available in the SDRF account), assistance for the Air bills of Indian Air Force (IAF) helicopters for rescue & relief, as per actual, and actual expenditure for the clearance of debris.

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